12

ASSAM ACT XII OF 1970

(Received the assent of the Governor on the 28th August 1970)

0

0

0

THE ASSAM SPEAKER'S SALARIES AND ALLOWANCES (AMENDMEN F) ACT, 1970

[Published in the Assam Gazette, Extraordinary, dated the 10th September 1970]

An Act

further to amend the Assam Speaker's Salaries and Allowances Act, 1958.

Preamble. Whereas it is expedient further to amend the Assam Assam Assam Speaker's Salaries and Allowances Act, 1958, hereinafter called the principal Act, in the manner hereinafter appearing;

It is hereby enacted in the Twenty-first year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the Assam Speaker's mencement. Salaries and Allowances (Amendment) Act. 1970.

- (2) It shall come into force at once.
- 2. For section 8 of the principal Act, the following shall be substituted, namely:—

Amendment "8. The Speaker and the members of his family of section 8 shall be entitled to such medical treatment and benefit of Assam as may be laid down by rules to be made by the State Act XXV of Government.

Explanation.—1. For the purpose of this section the expression 'the members of his family' shall mean and include such members as may be prescribed by rules.

2. Those who are entitled to free medical attendance and treatment may take the same from any registered physician of their choice—Allophathic, Ayurvedic, Unani or Homoeopathic and medical bills on prescription of such physicians are re-imbursable."

Price Re.0.05 P. or 7 d.

AGP 18/70 (Law)-1,350+150-4-11-70.